

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

RAJYA SABHA

QUESTION NO 21.04.2010

ANSWERED ON

COMPENSATION TO FARMERS FOR USING THEIR LAND FOR DEFENCE PURPOSES

366

MISS ANUSUIYA UIKEY

Will the Minister of COALDEFENCE be pleased to state :-

- (a) whether it is a fact that farmers living near the Line of Control (LoC) are not being paid suitable compensation for handing over their land to the authorities for checking the advancement of enemy forces;
- (b) if so, the details thereof; and
- (c) the steps taken in this regard?

ANSWER

SHRI A.K. ANTONY)

MINISTER OF DEFENCE

(a) to (c): A statement is laid on the Table of the House.

STATEMENT IN RESPECT OF PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO.366 FOR 21.4.2010 REGARDING COMPENSATION TO FARMERS FOR USING THEIR LAND FOR DEFENCE PURPOSES.

There are 283 cases of land involving an area of 9,281 acres occupied by Armed Forces near the LoC. Out of these, in 210 cases covering an area of 3850 acres annual rentals amounting to Rs.4.53 crores are being paid. In remaining 73 cases, compensation is yet to be paid mainly due to non-availability of revenue documents from State Government, non-issuance of administrative sanction by defence authorities, non-issuance of Requisitioning Orders by State Government under the provisions of J&K Requisitioning and Acquisition of Immovable Property Act.

The following steps have been taken to expedite release of compensation:-

- (i) Enhanced financial and administrative powers have been delegated to local levels so that reference to Ministry is not necessary.
- (ii) Instructions have been given to release compensation upto 80% pending issue of requisition order by Deputy Commissioner one month after request has been made by Defence Estates Officer.
- (iii) Guidelines have been issued to complete hiring formalities within 6 months for land taken on rent by mutual agreement.